

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 70/95

in

OA.NO. 23/92

Union of India & Ors.

... Applicant

V/S.

Rambhau Masaji

... Respondent

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation

Dated: 25.9.95

(PER: P.P.Srivastava, Member (A))

The petitioners in this Review Petition have submitted more or less the same arguments which were advanced at the time of hearing of the Original Application. The review petition does not bring out any new facts which could not be produced at the time of hearing after exercise of due diligence or which were not within the knowledge of the applicant neither the applicant in the review petition has brought out any error which is apparent on the face of the record. We are, therefore, of the view that this review petition is liable to be dismissed and accordingly we dismiss the review petition in-remini.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.